

ALL INDIA SERVICES (MEDICAL ATTENDANCE) AMENDMENT RULES, 1962.

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): Sir, on behalf of Shri Datar, I beg to re-lay on the Table a copy of the All India Services (Medical Attendance) Amendment Rules, 1962, published in Notification No. G.S.R. 1094 dated the 25th August, 1962, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-404/62.]

COAL MINES RESCUE (AMENDMENT) RULES, 1962 AND GOVERNMENT RESOLUTION REGARDING RECOMMENDATIONS OF THE CENTRAL WAGE BOARD FOR IRON AND STEEL INDUSTRY

The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhi Raman): Sir, on behalf of Shri Hathi, I beg to lay on the Table a copy each of the following papers:—

- (i) The Coal Mines Rescue (Amendment) Rules, 1962 published in Notification No. G.S.R. 1322 dated the 6th October, 1962, under sub-section (7) of section 59 of the Mines Act, 1952. [Placed in Library. See No. LT-523/62.]
- (ii) Government Resolution No. WB-11(35)/62 dated the 13th November, 1962 regarding recommendations of the Central Wage Board for Iron and Steel Industry, Patna, for grant of interim wage increase to workers. [Placed in Library. See No. LT-524/62.]

NOTIFICATIONS UNDER THE SEA CUSTOMS ACT, CENTRAL EXCISES AND SALT ACT AND MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) ACT

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): Sir, on behalf of Shri B. R. Bhagat, I beg to lay on the Table—

- (i) a copy each of the following Notifications under sub-section (4) of

section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

- (a) G.S.R. No. 1218, dated the 15th September, 1962.
- (b) G.S.R. No. 1315, dated the 6th October, 1962.
- (c) G.S.R. No. 1369, dated the 20th October, 1962. [Placed in Library. See No. LT-525/62.]

(ii) a copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:—

- (a) G.S.R. No. 1212, dated the 15th September, 1962.
- (b) G.S.R. No. 1213, dated the 15th September, 1962.
- (c) G.S.R. No. 1214, dated the 15th September, 1962.
- (d) G.S.R. No. 1215, dated the 15th September, 1962.
- (e) G.S.R. No. 1314, dated the 6th October, 1962.
- (f) G.S.R. No. 1347, dated the 13th October, 1962.
- (g) G.S.R. No. 1368, dated the 20th October, 1962. [Placed in Library. See No. LT-526/62.]

(iii) a copy each of the following Notifications under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956:—

- (a) G.S.R. No. 1352, dated the 13th October, 1962.
- (b) G.S.R. No. 1353, dated the 13th October, 1962. [Placed in Library. See No. LT-527/62.]